N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022, 22.08.2022, 05.09.2022, 12.09.2022, 16.09.2022, 24.09.2022, 03.10.2022, 10.10.2022 (2), 13.10.2022, 14.10.2022 and 9.11.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 09.11.2022** until further order :

Sr. No.	Sitting	Assignment	Assignment
		APPELLATE SIDE	**ORIGINAL SIDE**
9	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **P. D. NAIK** **(Court Room No. 3)**	For admission, hearing and order matters therein : (A) All Criminal Appeals against Acquittal (except those assigned to other Court). (B) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E) Criminal Contempt Petitions. (F) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (G) Preventive Detention Matters. (H) Habeas Corpus Matters and Criminal References. (I) All other Criminal work not assigned to other Courts. (J) All Confirmation of Death Sentence Cases with connected Appeals. (K) All Criminal Writ Petitions and applications not assigned to other Courts. (L) Criminal Applications and Criminal Writ Petitions in relation	For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.

		to crime against Women and Children up to the year 2015. (M) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015.	
14	The Hon'ble Shri. Justice **SANDEEP K. SHINDE** **(Court Room No. 31)** **(till 18.11.2022)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts **Pune, Nashik, Satara and Ratnagiri.** (B) Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** ---
16	The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Contempt References from District Judiciary. (C)Civil Miscellaneous Applications. (D) Civil Writ Petitions of even years, not assigned to other Courts. (E) Civil Work not assigned to other Courts.	**ORIGINAL SIDE** -----

1) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde** is allowed before the Single Bench presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** and vice versa **till 18.11.2022.**

2) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Milind N. Jadhav** and vice versa.

Dated this the 3rd day of November 2022

By Order,

Sd/-	Sd/-
(S. B. Bhansali)	(V. R. Kachare)
Prothonotary & Sr. Master,	Registrar (Judl-I),
High Court, O.S. Bombay.	High Court, A.S., Bombay.